

ITEM NO.60

COURT NO.4

SECTION III-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

M.A.D.No.31808/2019 in C.A.No.6710 of 2019

OUDH BAR ASSOCIATION

APPELLANT(S)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

RESPONDENT(S)

Date : 06-09-2019 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

(Applicant)

Mr.Amrendra Nath Tripathi, Adv.  
Mr.Amit Jaiswal, Adv.  
Mr.Devak Vardhan, Adv.  
Mr.Sunil Kr. Jain, Adv.  
Mr.Ram Raj, Adv.  
Mr.Gaurav Mehrotra, Adv.  
Ms.Anusha Agarwal, Adv.  
Mr.Siddhant Kohli, Adv.

For Respondent(s)

(For Intervenor)

Mr.Rajat Singh, AOR  
Mr.Rohit Amit Sthalekar, AOR  
Mr.Jitendra Mohan Sharma, Sr.Adv.  
Ms.Smita Dikshit, Adv.  
Mr.Ajit Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

It is submitted that learned counsel appearing on behalf of Allahabad Bar Association that they are meeting to take a decision to consider calling off the strike.

List the matter on 11<sup>th</sup> September, 2019.

In case the Allahabad High Court Bar Association continue to strike this Court may work out the certain modalities so that the people are not deprived of the judicial remedy.

(Ashok Raj Singh)  
Court Master

(Jagdish Chander)  
Court Master